



Standing Committee Report Summary

The Enemy Property (Amendment and Validation) Second Bill, 2010

- The Standing Committee on Home Affairs submitted its 155th Report on 'The Enemy Property (Amendment and Validation) Second Bill, 2010' on November 3, 2011. The Chairperson was M. Venkaiah Naidu.
- The Bill seeks to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to provide for the continued vesting of enemy property in the Custodian of Enemy Property.
- The Committee recommends that the government withdraw the Bill and bring a new Bill in its place.
- The Bill allows the central government to direct the Custodian of Enemy Property to divest property only to the owner or lawful heir to the property. The Committee suggested that heirs could not inherit property on the grounds that properties do not technically belong to the owner once they are vested in the Custodian.
- The Committee recommended that a timeline be set by which the Custodian of Enemy Property shall identify and dispose of all enemy properties.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.